

# THE ORISSA GAZETTE

REGISTERED No. P. 390

## EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 30

CUTTACK, WEDNESDAY, NOVEMBER 22, 1944

### DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATION

*The 21st November 1944*

**No. 20788-S.T.**—In exercise of the powers conferred by clause (b) of sub-rule (2) of rule 81 of the Defence of India Rules, the Governor of Orissa is pleased to fix the price of rice and paddy payable to the producer for the period from the 1st December 1944 to the 31st October 1945 for various districts in the Province of Orissa as specified in the Schedule to this notification and to direct that no producer shall sell and no one shall buy from a producer rice or paddy at prices higher or lower than those fixed in the said Schedule.

2. In exercise of the powers conferred by clause (c) of the abovementioned sub-rule, the Governor of Orissa further directs that for the rice and paddy delivered at the depots or godowns of the Government Purchasing Agents, the producer shall be paid 3 annas per maund of rice or paddy delivered in lieu of transport charges.

3. Notification No. 19398-S.T., dated the 1st November 1944, will cease to have effect from the 1st December 1944.

#### SCHEDULE

| District  | Price for standard maund of rice payable to producers |           | Price for standard maund of paddy payable to producers |           |
|---|---|-----------|--|-----------|
|   | Common  | Fine      | Common   | Fine      |
|   | Rs. a. p.   | Rs. a. p. | Rs. a. p.  | Rs. a. p. |
| Sambalpur ..                                    | 7 12 0  | 9 12 0    | 4 8 0  | 5 12 0    |
| Balasore ..                                     | 7 12 0  | 9 12 0    | 4 8 0  | 5 12 0    |
| Puri ..   | 7 12 0  | 9 12 0    | 4 8 0  | 5 12 0    |
| Cuttack ..                                      | 7 12 0  | 9 12 0    | 4 8 0  | 5 12 0    |
| Ganjam (excluding Agency Tracts and Khondmals). | 7 12 0  | 9 12 0    | 4 8 0  | 5 12 0    |

By order of the Governor  
C. S. JHA  
Secretary to Government

ST 12 31

## PRESS NOTE

The question of announcing statutory prices of rice and paddy for the Kharif year 1944-45 commencing from 1st November 1944 was under consideration of Government and as no final decision could be reached in time a notification, dated the 1st November 1944, was issued continuing the prices fixed for the Kharif year 1943-44. Government have now come to a decision on the question and have issued a notification in the *Extraordinary Gazette*, dated the 22nd November 1944, fixing the following prices of rice and paddy payable to the producers, with effect from the 1st December 1944, in the districts of Cuttack, Puri, Balasore, Ganjam (excluding the Agency Tracts and the Khondmals) and Sambalpur:—

| District  | Price for standard maund of rice payable to producers |           | Price for standard maund of paddy payable to producers |           |
|---|---|-----------|--|-----------|
|   | Common  | Fine      | Common   | Fine      |
|   | Rs. a. p.   | Rs. a. p. | Rs. a. p.  | Rs. a. p. |
| Sambalpur ..                                    | 7 12 0  | 9 12 0    | 4 8 0  | 5 12 0    |
| Balasore ..                                     | 7 12 0  | 9 12 0    | 4 8 0  | 5 12 0    |
| Puri ..   | 7 12 0  | 9 12 0    | 4 8 0  | 5 12 0    |
| Cuttack ..                                      | 7 12 0  | 9 12 0    | 4 8 0  | 5 12 0    |
| Ganjam (excluding Agency Tracts and Khondmals). | 7 12 0  | 9 12 0    | 4 8 0  | 5 12 0    |

The above prices will remain fixed for the whole period from the 1st December 1944 to the 31st October 1945 and Government wish to make it clear that they have no intention of changing these prices during that period. In fixing these prices Government have taken into fullest consideration the interest of the consumers as well as the producers.

To encourage producers to give delivery of their stocks at the Purchasing Agents' godowns and at the same time to ensure that such producers as bring their stocks to Purchasing Agents' godown get some payment from Purchasing Agents in lieu of transport charges, Government have also fixed in lieu of transport charges a flat rate of 3 annas per maund payable to producers for rice and paddy delivered at the depots or godowns of the Purchasing Agents.

Government are anxious that the producers should get the prices statutorily fixed and also the flat rate in lieu of transport charges for rice and paddy delivered at the depots or godowns and that they are not underpaid by unscrupulous Baniyas or dealers. It will be noticed from the notification referred to above that it will be an offence for a person to buy from a producer and for a producer to sell to anybody paddy/rice at a rate lower or higher than the rates statutorily fixed for each kind of paddy/rice in that notification.